

### More international flights from Calcutta

\*9. SHRI MOHAMMED AMIN:  
SHRIMATI SARALA  
MAHESHWARI:

Will the Minister of CIVIL AVIATION & TOURISM be pleased to state:

(a) whether Government propose to allow more international flights from Calcutta to ease the burden of flights from Delhi and Bombay; and

(b) if so, what are the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b) As a matter of policy, Government has been offering Calcutta as a point of call for foreign airlines on liberal terms during bilateral air services talks with foreign countries. In the recent past, EL AL (Israeli Airlines), KLM (Royal Netherlands Airline), Tarom (Romanian Airlines), Balkan Airline (Bulgarian Airline) have been given rights to operate to Calcutta.

### Strike by pilots of the Indian Airlines

\*10. SHRI KRISHAN LAL SHARMA: Will the Minister of CIVIL AVIATION & TOURISM be pleased to state:

(a) whether it is a fact that the pilots of Indian Airlines adopted work to rule in the month of October, 1992;

(b) if so, what were the reasons therefor;

(c) the loss suffered by Indian Airlines as a result thereof; and

(d) what steps Government propose to take in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) The main reasons for the agitation by the pilots include, what they perceived as lack of adequate landing

and navigational aids at some airfields and their financial demands.

(c) Indian Airlines has suffered an estimated loss of Rs. 74.00 lakhs during the period 15th October to 30th October, 1992.

(d) The issue relating to landing and navigational aids have been referred to the Director General of Civil Aviation for arbitration. As regards financial demands, the entire question of pay and allowances for all categories of employees of Indian Airlines for a period of 5 years with effect from 1-9-1990 stands referred to the National Industrial Tribunal. However, Indian Airlines management has offered to work out in consultation with the Indian Commercial Pilots Association (ICPA) productivity linked scheme of payment.

### दूरदर्शन के धारावाहिकों के चयन की प्रक्रिया

\*11. श्रीमती सुषमा स्वराज: क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) दूरदर्शन पर प्रसारण के लिए धारावाहिकों के चयन के लिए क्या प्रक्रिया अपनाई जा रही है;

(ख) इस समय चयन के लिए कितने धारावाहिक दूरदर्शन के पास लंबित हैं; और

(ग) क्या दूरदर्शन हिन्दी और अंग्रेजी के समाचार बुलेटिनों के मध्य दो धारावाहिकों का प्रसारण करने का विचार रखता है?

सूचना और प्रसारण मंत्रालय में उप मंत्री (कुमारी गिरिजा व्यास): (क) प्रायोजन वर्ग तथा कमीशण्ड वर्ग के अंतर्गत धारावाहिकों के चयन के लिए अपनाई जा रही प्रक्रिया इस प्रकार है:—

(1) प्रायोजन स्कीम: किसी विशेष विषय-वस्तु तथा विषय पर प्राप्त प्रस्तावों पर चयन समितियों द्वारा विचार किया जाता है। चयन, समग्र उपयुक्तता तथा समय-समय पर दूरदर्शन की कार्यक्रम अपेक्षाओं के आधार पर किया जाता है।

(2) कमीशण्ड स्कीम: किसी विशेष विषय-वस्तु तथा विषय पर प्राप्त प्रस्तावों पर दूरदर्शन की मूल्यांकन समिति द्वारा विचार किया जाता है। चयन, समग्र उपयुक्तता तथा

समय-समय पर दूरदर्शन की कार्यक्रम अपेक्षाओं के आधार पर किया जाता है। मूल्यांकन समिति द्वारा प्रस्तावों की सिफारिश करने के पश्चात् उन्हें जांच के लिए लागत समिति के पास भेजा जाता है। मंजूरी देने से पूर्व लागत समिति की सिफारिशों को सक्षम प्राधिकारी के पास भेजा जाता है।

(ख) सूचना को एक ही स्थान पर संकलित रूप में नहीं रखा जाता चूंकि धारावाहिकों का चयन एक सतत प्रक्रिया है और धारावाहिकों के प्रस्ताव विभिन्न दूरदर्शन केंद्रों तथा दूरदर्शन निदेशालय द्वारा स्वतंत्र रूप से प्राप्त किए जाते हैं।

(ग) जी, हां।

#### Non-executive directors of nationalised banks

\*12. DR. NAUNIHAL SINGH:  
SHRIMATI VEENA VERMA:

Will the Minister of FINANCE be pleased to state:

(a) what is the number of vacancies of non-official directors in different nationalised banks as on 31st October, 1992;

(b) whether it is a fact that Government have extended the term of office of the non-executive directors of the nationalised banks;

(c) if so, what is the number of such directors who are on extension and what are the reasons therefor;

(d) what are the precise functions of the non-executive directors; and

(e) what is the extent to which they are responsible for the irregularities in the banks and whether any one of the past non-executive directors have brought the irregularities in the functioning of the banks to the notice of Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c) As on 31st October, 1992 there were 85 vacancies of non-official directors on the boards of 20 nationalised banks. 95 non-official directors were in position on that date. All of them have completed their 3 year

tenures but are continuing pending appointment of their successors as per the provisions of the Nationalised Banks (Management and Miscellaneous Provisions) Schemes, 1970 and 1980.

The general superintendence, direction and management of the affairs of the banks are vested in the Boards of Directors which are entitled to exercise all such powers and do all such acts and things as the banks are authorised to exercise and do. The non official directors exercise powers only as members of a collective body. They are expected to deliberate on all matters of general policy affecting the functioning of the banks. While discharging their duties, they are expected to act honestly with due diligence, care and prudence. They are free to bring to the notice of the Central Government any irregularities found in the functioning of the banks. No specific case of irregularity was brought to the notice of the Government by the non-official directors on the boards of the nationalised banks in the recent past.

#### Filing of Tax returns by Tamil Nadu Text Books Society

\*13. SHRI SUBRAMANIAN SWAMI: Will the Minister of FINANCE be pleased to state:

(a) whether the Tamil Nadu Text Books Society filed any Income-tax returns for the last three years;

(b) whether any taxes are due from the said Society; and

(c) whether the Society enjoys any tax exemption under any section of the Income-tax Act?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, Sir.

(b) No, Sir.

(c) Yes, Sir. The Society is entitled to tax exemption under Section 10(22) of the Income-tax Act, 1961.